

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 222 OF 2018**

**Dated: 14<sup>th</sup> February, 2019**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Jharkhand Bijli Vitran Nigam Ltd.**

**.... Appellant(s)**

**Vs.**

**Jharkhand State Electricity Regulatory Commission**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G.Ramachandran  
Mr. Himanshu Shekhar  
Mr. Aabhas Parimal  
Mr. Jamnesh Kumar  
Mr. Pulkit Agrwal  
Mr. Mohit Bhardwaj

Counsel for the Respondent(s) : Mr. Farrukh Rasheed for R-1

**ORDER**

The learned counsel, Mr. Farrukh Rasheed, appearing for the Respondent Commission prays for two weeks time to enable him to take instructions in this matter and to file his written submission.

Submission of the counsel for the Respondent Commission, as stated supra, is placed on record.

Two weeks time is granted to the counsel for the Respondent Commission to enable him to take instructions in this matter and to file the written submission. He is permitted to do the needful, as requested, on or before 28.02.2019, after duly serving copy to the learned counsel for the Appellant. Thereafter, rejoinder, if any, may be filed by the counsel for the Appellant on or before 12.03.2019, after duly serving copy to the counsel for the Respondent Commission.

List this matter on **19.03.2019**, as agreed by the learned counsel appearing for the Appellant and the Respondent Commission.

**(Ravindra Kumar Verma)**  
**Technical Member**

vt/pk

**(Justice N.K. Patil)**  
**Judicial Member**